RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No.: 20 /P.I./2016

Date: 27-06-2016

To:

All the District & Sessions Judges.

(with the direction to circulate it amongst all the

concerned).

Sub.

For expeditious disposal of objection petitions

u/s 34 of the Arbitration and Conciliation Act,

1996.

No. Gen./XV/82/2012/ ころろう

Date: 27.616

Your attention is invited toward this officer Circular No. 17/P.I./2013 dt. 01.10.2013, by which all the concerned Courts were directed to dispose of the objection petitions filed under Section 34 of the Arbitration and Conciliation Act, 1996, as expeditiously as possible, preferably within six months. It is enjoined upon all concerned Courts to strictly comply with the above directions.

Further, District & Sessions Judges are directed to send the quarterly information regarding objection petitions under Section 34 of the Arbitration and Conciliation Act, 1996 in the enclosed proforma.

Encl.: As above.

BY ORDER,

REGISTRAR GENERAL

STATEMENT REGARDING OBJECTION PETITIONS U/S 34 OF ARBITRATION AND CONCILIATION ACT 1996

Opening	Institution	Disposal	Balance at	No. of objection petitions
Pendency of	during the	during the	the end of	pending for more than six
the nuarter	quarter	quarter	quarter	months (state the reason
				of pendency)